

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 919/93

Transfer Application No: --

DATE OF DECISION 22-11-93

Manohar Krishnaji Prabhudesai

Petitioner

Mr. S.P. Kulkarni

Advocate for the Petitioners

Versus

U.O.I. & Ors.

Respondent

Mr. M.S. Karnik for Mr. P.M. Pradhan

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman

The Hon'ble Shri M.Y. Priolkar, Member(A)

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? *no*
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? *no*

M.S. Deshpande
(M.S. DESHPANDE)

VC

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.919/93

Manohar Krishnaji Prabhudesai,
C/o. Shri S.P. Kulkarni,
Advocate, High Court,
Wadavli Section,
'Gunjan' Ambernath (East)
Dist. Thane,
Ambernath - 421 501.

.. Applicant

-versus-

1. Union of India
through
Supdt. of Post Offices,
Sindhudurg Postal Division,
At & Post: Malvan,
Tal. Malvan
PIN: 416 606.
2. The Director of Postal Services,
Goa Region, O/O The Postmaster
General, Panaji.
3. Postmaster General
Goa Region,
AT PO Panaji - 403 001. .. Respondents

Coram: Hon'ble Shri Justice M.S. Deshpande,
Vice-Chairman.

Hon'ble Shri M.Y. Priolkar, Member(A)

Appearances:

1. Mr. S.P. Kulkarni
Advocate for the
Applicant.
2. Mr. M.S. Karnik for
Mr. P.M. Pradhan
Advocate for the
Respondents.

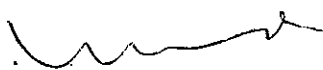
ORAL JUDGMENT:
(Per M.S. Deshpande, V.C.)

Date: 22-11-93

The only irregularity in the appellate order is converting the order of removal into one of dismissal without offering an opportunity to show cause to the applicant.

2. Mr. Karnik for Mr. P.M. Pradhan states that the respondents are willing to give such an opportunity to the applicant.


3. We accordingly set aside the order of the appellate authority and direct the appellate authority to give an opportunity to the applicant to

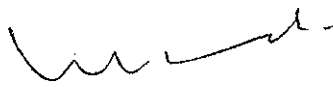


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showcause against the intended punishment and then
dispose of the appeal in accordance with the law.

4. Application disposed of accordingly.


(M.Y. PRIOLKAR)
Member (A)


(M.S. DESHPANDE)
Vice-Chairman

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